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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


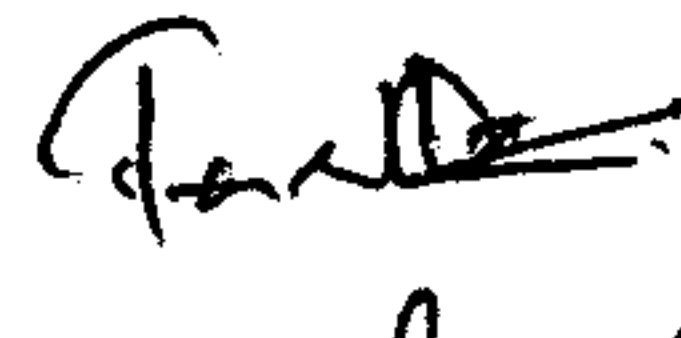

C.P. (I.B) No. 30/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018**

Name of the Company: United Projects Constructions Ltd.
V/s.
Aerocon Buildwell Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANOJ MUNSHI	Adv	Respondent	
2.	TARAK DAMANI	Adv	— do —	
1	VIVEK DALAL	Adv	Petitioner	

ORDER

Learned Advocate Mr. Vivek Dalal i/b Dalal Associates present for Operational Creditor/Petitioner. Learned Advocate Mr. Manoj Munshi with Learned Advocate Mr. Tarak Damani present for Respondent.

At request of learned Counsel for Respondent.

List the matter on 13.02.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 2nd day of February, 2018.